

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION No.2530
ANSWERED ON MONDAY, THE 17TH DECEMBER, 2012**

PROTECTION OF SMALL INVESTORS

QUESTION

2530. SHRI JUGUL KISHORE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government is contemplating to promote and protect small investors;
- (b) if so, the details thereof;
- (c) the action taken against companies on complaints by investors during the last three years; and
- (d) whether several companies have not paid the due amount to small investors and are still carrying out commercial activities actively in the share market?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) & (b): Investor Awareness Programmes are conducted by the Ministry of Corporate Affairs (MCA) in association with the three Professional Institutes, Institute of Chartered Accountants of India, Institute of Company Secretaries of India and Institute of Cost Accountants of India. These cover various cities and towns (including small towns) and involve distribution of booklets whose contents are available on the websites of this Ministry (www.iepf.gov.in) and of Securities and Exchange Board of India (SEBI) (investor.sebi.gov.in) in different languages. These have brought awareness among the common investors. Investors can lodge their complaints in electronic form on MCA-21 portal for registering and redressing their grievances. Similar facility has also been provided by SEBI on its website www.sebi.gov.in. This Ministry has also created a sub-site on its website www.mca.gov.in where companies are required to file investor-wise details of unpaid and unclaimed amounts due to the investors. This website enables investors, specially the small investors and investors from remote areas, to search and locate information relevant to their complaints.

(c): Based on complaints of the investors, MCA initiated action against 107 companies during the last three financial years.

(d): SEBI takes up cases of non-payment of dividend/interest pertaining to companies listed at stock exchanges. Companies which fail to pay dividend, face action under sections 11B/15C of the SEBI Act, 1992.
